

को समितियां है, जो गैर-अंग्रेजी यानी हिन्दी और प्रादेशिक भाषाओं में समाचार भेजती है उनके प्रति सरकार का अभी तक रवैया पक्षपातपूर्ण रहा है यानी अंग्रेजी को संवाद समितियों को ज्यादा प्रेफरेंस दिया जाता रहा है और दूसरी संवाद समितियां एक तरह से उपेक्षित रही हैं। इस शिकायत को दूर करने का कोई इरादा सरकार का है कि नहीं क्योंकि जब तक व इस बात की कोशिश नहीं करेंगे कि हिन्दी और प्रादेशिक भाषाओं को प्रोत्साहन मिले तब तक हम उस लक्ष्य की ओर नहीं बढ़ सकेंगे कि हमारे देश के सब लोगों तक अपनी समितियों को खबरें पहुंचे और रेडियो और टेलिविजन जो है वह भी ऐसी समितियों को प्रोत्साहन जब तक नहीं देगा तब तक न न्याय होगा न लोगों तक समाचार पहुंचाए जा सकेंगे। तो प्रश्न यह बतायें कि अब तक जो प्रिजुडिश रहा है न्यूज ऐजेंसीज के प्रति वह खत्म होगा ? ...the prejudice, the bias, in favour of the English agencies, whether it will be changed in favour of the Indian languages or not?

श्री सभापति : अंग्रेजी से हटाकर हिन्दी में करेंगे कि नहीं ?

श्री वसन्त साठे : सभापति जी, भाषाई ऐजेंसियों को बढ़ावा देने का हमारा इरादा है और उसके मुताबिक अवश्य कदम उठावेंगे। इतना आश्वासन मैं सदन के सदस्यों को दे सकता हूँ।

श्री सभापति : दूसरा पार्ट उसका बताइये कि आप हिन्दुस्तानी न्यूज को तरजोह देंगे कि नहीं ?

श्री वसन्त साठे : वही तो मैं कह रहा हूँ। तरक्की देने का हमारा पक्का इरादा है और उन्ही इरादे के मुताबिक हम काम करेंगे, ऐसा मेरा आश्वासन है।

श्री गुरुदेव गुप्त : मान्यवर, देश में इस समय समाचार भारतीय और हिन्दुस्तान समाचार दो ऐजेंसियां चल रही हैं जो देश और विदेशों के पूर्ण समाचार देने में सक्षम नहीं हैं। इनकी आर्थिक स्थिति बहुत खराब है। इसलिए मैं माननीय मंत्री जी से जानना चाहता हूँ कि क्या वे अंग्रेजी के स्तर पर इन समाचार ऐजेंसियों को लाने के लिए कोई नया फार्मूला ईजाद कर रहे हैं या उस पर विचार कर रहे हैं ?

श्री वसन्त साठे : सभापति जी, जहाँ तक ऐजेंसियों का सवाल है, वे खूद-मुक्तार हैं। इसलिए हम कोई भी ऐसी बात नहीं कर सकते या कदम नहीं उठा सकते कि उनकी कुछ मदद करें और उसके लिए कदम उठावें। हमारी जो पालिसी रहेगी उसमें भाषायी ऐजेंसियों को अवश्य बढ़ावा देने के लिए जो कुछ हम कर सकेंगे वह जरूर करेंगे। वह घाटे में हैं या मुनाफे में हैं, यह ऐजेंसीज का अपना सवाल है, उसमें हम दखलअन्दाजी नहीं कर सकते।

Officers of the Rehabilitation Industries Corporation Limited

*306. SHRI ARABINDA GHOSH: Will the Minister of SUPPLY AND REHABILITATION be pleased to state:

(a) the perquisites allowed to the present Chairman, Managing Director, F.A., C.A.O. and Commercial Manager of the Rehabilitation Industries Corporation Limited, Calcutta;

(b) what is the cost incurred by the Corporation on account of such perquisites and how far they differ from those of previous incumbents of such status; and

(c) whether he is aware that the benefits enjoyed by the employees of the Corporation have been curtailed; if so, what are the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF SUPPLY AND REHABILITATION (SHRI BHAGWAT JHA AZAD): a) and (b) (i) The terms of appointment of the present part-time Chairman of Rehabilitation Industries Corporation envisage payment of Rs. 1000/ p.m. as honorarium, T.A. & D.A. at the rates of the Corporation admissible to highest grade officers and telephone at residence. The previous incumbent of this post was getting a sitting fee of Rs. 100 per meeting of the Board and any Committee meeting hereof and T.A. and D.A. as above.

(ii) Besides salary and other emoluments as admissible to a Company employee, the present Managing Director, like his predecessor, is entitled to use the Company's car as per Government's guidelines and a residential accommodation at Rs. 2000/- per month also as per Government guidelines.

There is no special perquisite allowed to them.

(iii) The Financial Adviser & Chief Accounts Officer and the Commercial Manager have also not been given any particular perquisite except salary, emoluments and allowances as admissible to the officers of the Company. They have, however, been authorised to use Company's car from residence to office and back on payment of Rs. 50 per month.

(c) During the tenure of the present management no benefits enjoyed by the employees of the Corporation are reported to have been curtailed. However, House Rent Allowance, which was being paid on *ad hoc* basis has since been regulated in terms of West Bengal Government orders in the matter and as per the agreement between Management and Union on 24.10.79.

SHRI ARABINDA GHOSH: What is the amount curtailed in regard to the benefits enjoyed by the employees?

SHRI BHAGWAT JHA AZAD: I have already replied that nothing has been

curtailed and whatever they were getting, they are getting as per the instructions of the Government.

MR. CHAIRMAN: Question Hour is now over by all the clocks.

WRITTEN ANSWERS TO QUESTIONS

Procedure for issuing commemorative Postal Stamps

*307. SHRIMATI HAMIDA HABIBULLAH: Will the Minister of COMMUNICATIONS be pleased to state the procedure laid down for the issue of postal stamps to commemorate the memory of eminent personalities?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI VIJAY N. PATIL): Proposals for the issue of commemorative stamps received from various sources are examined with reference to the guidelines prescribed in this regard. A limited number of commemorative stamps on eminent personalities is approved for issue during a year bearing the guidelines in mind and also the recommendations of the Philatelic Advisory Committee.

Licensed capacity of each bulk drugs manufactured by M/s. Glaxo

*308. SHRIMATI MONIKA DAS:
SHRIMATI USHA MALHOTRA:

Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

(a) what is the original licensed capacity of each of the bulk drug permitted for manufacture by M/s. Glaxo and whether any expansion of capacity was granted to them later on; if so, what is the permission number, date and the quantity;